



2026:AHC:24982

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2752 of 2026

Mansha Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Anuj Prajapati
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondent.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil-Sadar, District - Mau to decide the restoration application filed by the petitioner is pending in the Suit No.T20141551015471 under Section 229(B) U.P.Z.A. and L.R. Act, 1950 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Magistrate, Tehsil-Sadar, District - Mau to decide the aforesaid application filed by the petitioner, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026

Swati